

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12758/2024

(Arising out of impugned interim order dated 28-08-2024 in CRLOP No. 17762/2024 passed by the High Court of Judicature at Madras)

M.S. JAFFAR SAIT

Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 196128/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 196127/2024 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 30-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Siddharth Luthra, Sr. Adv.
Mr. R Balasubramanian, Sr. Adv.
Mr. Mubarak Ahmad, Adv.
Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mr. S R Babu, Adv.
Mr. K Deepan, Adv.
Ms. Sujatha Bagadhi, Adv.
Mr. Debasish Mishra, Adv.
Ms. Sanya Minhas, Adv.
Mr. Ayush Agarwal, Adv.
Mr. Kari R Rustomkhan, Adv.
Mr. Suhail Ahmed, Adv.
Mr. G Jai Singh, Adv.
Mr. Muthu Ganesa Pandian, Adv.
For M/S. Ram Sankar & Co, AOR

For Respondent(s)

Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the copies of the report submitted
by the Registrar General, High Court of Judicature at
Madras.

The Registry to provide soft copies thereof to the
learned counsel appearing for the parties.

List on 4th October, 2024.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER